

Title: Moved the motion for consideration of the Delhi Development Authority (Validation of Disciplinary Powers) Bill, 1998 as passed by Rajya Sabha. Motion for Consideration - adopted

2001 hours

MR. SPEAKER: Now, Shri Ram Jethmalani, Minister of Urban Affairs and Employment may move the motion for consideration of the Bill.

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): Sir, I beg to move:

"That the Bill to provide for validation of disciplinary powers exercised by the Vice-Chairman and officers of the Delhi Development Authority, as passed by Rajya Sabha, be taken into consideration."

It is a Bill which was inherited by me from the previous Government. But I fully endorse its wisdom as well as its utility.

Due to some technical flaw in the Notification, which had been issued under the Delhi Development Authority Act - the flaw was discovered by a High Court judgment after 11 years - it has been found that a large amounts of money will have to be paid to officers who are dismissed for corruption and other charges. So, to save us from that consequence, this Validation Act is brought forward. It is in consonance with the legislative practice. Many Validation Acts of this kind have been passed.

The Ministry of Law has examined it. The Rajya Sabha has unanimously passed the Bill without dissent. So, I move that without any further consideration that this Bill may be considered and passed.

MR. SPEAKER: Since there are no speakers on this Bill, I will put the question.

The question is:

"That the Bill to provide for validation of disciplinary powers exercised by the Vice-Chairman and officers of the Delhi Development Authority, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. SPEAKER : The question is :

"That Clause 1, the Enacting Formula and the Long Title Stand Part of the Bill."

The motion was adopted

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI RAM JETHMALANI: May I, in advance, express my gratitude to the House?

I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

MR. SPEAKER: Now, Dr. M. Thambi Durai.

SHRI RUPCHAND PAL (HOOGLY): Sir, we have just now received a Supplementary List of Business and together with it, the Statutory Resolution and also the legislative business, Bill for consideration and passing. It is not in today's revised list of business.

Now, it is five minutes past eight of the clock. Apart from the discussions under Rule 193, we had discussed in the meeting of the Business Advisory Committee about the Customs (Amendment) Bill, Income-tax (Second Amendment) Bill, and the Delhi Development Authority (Amendment) Bill. ... (Interruptions)

MR. SPEAKER: Shri Rupchand Pal, you can take up the Bill tomorrow.

SHRI RUPCHAND PAL : We have been informed about it just now.

